

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

61(ND)/2016

IN THE MATTER OF:

Punjab State Power Corporation Ltd.

.....Petitioner

v.

M/s. Panam Coal Mines Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 241/242

Order delivered on 12.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Dr. A.M. Singhvi, Senior Advocate
Mr. Virendra Ganda, Senior Advocate
Mr. Pawan Sharma, Mr. Pritpal Singh Nijjar, Mr. Anuj Shah
& Ms. Nlipi Jolly, Advocates
Mr. Vinod S. Bhardwaj, Advocate

For the Respondent(s) : Mr. U.K. Chaudhary, Senior Advocate
Mr. Saurabh Kalia, Mr. Himanshu Vij & Ms. Samridhi Gogia,
Advocates for Respondent No. 1
Mr. Abhimanyu Bhandari, Mr. Paras Anand &
Ms. Rukhmani Bovde, Advocates

ORDER

Learned counsel for the petitioner requests for a short adjournment on the ground that learned arguing counsel is not available today.

List for further consideration on 25.09.2017.

—Sd—

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

—Sd—

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

12.09.2017

VINEET